



BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 128 OF 2023 (WZ)

IN THE MATTER OF:

Nileshbhai Lakhbhai Gareniya

...Applicant

VERSUS

The Collector, Junagadh & Ors.

...Respondents

AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT NO. 2

I, Manojbhai Ravjibhai vekriya, Partner of M/s Jay Khodiyar Enterprise, having its office at Survey No. 136/4, Maliya-Veraval National Highway, Village Maliya Hatina, Taluka Maliya Hatina, District Junagadh, do hereby solemnly affirm and state as under on behalf of Respondent No. 2:

1. That the deponent is conversant with the facts and circumstances of the case and is duly authorised to file the present Affidavit in Reply on behalf of Respondent No. 2.
2. That M/s Jay Khodiyar Enterprise was granted the requisite mining lease vide lease deed dated 28.1.2013 for mining, excavation, and production of Blacktrap mineral and ordinary soil from land bearing Survey Nos. 355/4, 136/4/P/2, and 136/4/P/3, situated at Village Maliya Hatina, Taluka Maliya Hatina, District Junagadh. The Respondent was granted Environmental Clearance (EC) by the District Environment Impact Assessment Authority (DEIAA) for the same on 11.01.2018.

FOR, JAY KHODIYAR ENTERPRISE


PARTNER

3. It is pertinent to note that the said mining site has remained unused since June 2020 and thereafter the lease stood expired on 27.01.2023.

4. That the Applicant has filed the present proceeding on frivolous and unsubstantiated grounds, alleging unauthorized mining operations and environmental degradation without any documentary or scientific evidence. It is pertinent to note that the Applicant has failed to demonstrate any actual environmental harm.

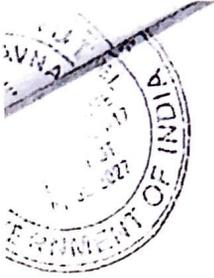
That it is submitted that the Applicant has failed to produce any evidence whatsoever of actual environmental degradation or ecological harm allegedly caused by the Respondent No. 2. No report of the Gujarat Pollution Control Board (GPCB), the Geologist, or any other competent scientific body has been annexed with the Application to substantiate the claims of environmental damage. The Application is thus devoid of technical or evidentiary support and relies entirely on bald assertions and conjectures.

6. That it is further submitted that no Environmental Impact Assessment (EIA) study, no water or air quality report, nor any photographic or videographic evidence has been produced by the Applicant to demonstrate that the activities of Respondent No. 2 have resulted in air, water, soil, or noise pollution or any adverse ecological impact. The mere allegation of "environmental damage without any proof of the same does not attract the jurisdiction of this Hon'ble Tribunal under Sections 14 or 15 of the National Green Tribunal Act, 2010.

7. That even otherwise, when Respondent no.2 was carrying out the mining operations the same were being conducted within the sanctioned lease area and within permissible limits, with due

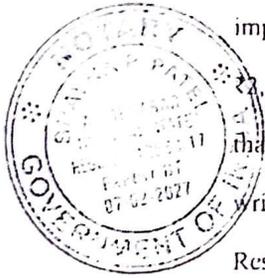
FOR, JAY KHODIYAR ENTERPRISE


PARTNER



compliance of applicable environmental safeguards. There is no material on record to show that the Respondent's activity has caused any adverse impact to flora, fauna, or ambient environment of the area.

8. That an inspection was carried out on 04.05.2024 by the Office of the Geologist, Junagadh on the lease site. Subsequently, vide order dated 19.07.2024, the Department of Geology and Mining, Junagadh, imposed penalty of ₹13,18,46,288/- which includes penalty of ₹2,75,10,514/- towards alleged environmental damage. It is submitted that the said order was passed without considering Respondent No. 2's written submissions, and therefore stands challenged in appeal by Respondent no.2. Copy of the order dated 19.07.2024 passed by Department of Geology and Mining, Junagadh is annexed herewith and marked as ANNEXURE - A.



9. It is submitted that Respondent No. 2 has filed an appeal against the said order before the Office of the Appeal and Flying Squad, Gandhinagar, vide Inward Appeal Application No. 34/24. Copy of the Appeal and the inward receipt is marked and attached herein as ANNEXURE- B (Colly). It is further pertinent to note that the Respondent no.2 has deposited 2 (two) percent of the penalty amount before the appellate authority. Copy of the Challan reflecting the deposit of the amount by Respondent no.2 for filing of the Appeal is annexed herewith and marked as ANNEXURE - C.
10. It is further worthy to note that the Applicant had earlier filed Special Civil Application No. 6585 of 2022 before the Hon'ble High Court of Gujarat, which was not entertained and the Applicant was directed to approach this Hon'ble Tribunal for appropriate remedy. This demonstrates repeated and vexatious litigation on the same subject

FOR, JAY KHODIYAR ENTERPRISE

PARTNER

matter. The Applicant's repeated forum-shopping is contrary to the principles of judicial discipline and finality.

11. That as the issue of penalties including alleged environment liability, the same are already sub judice and under examination before the competent appellate authority.
12. At the cost of repetition, it is submitted that the present Application is devoid of merit, bereft of evidence, and constitutes a misuse of this Hon'ble Tribunal's process. It is therefore prayed that the present Application be dismissed with exemplary costs, in the interest of justice, equity, and good conscience. The Respondent No. 2 craves leave to supplement, amend, or modify the present affidavit as may be necessary.

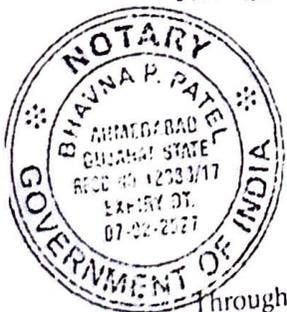
Date: - 4 NOV 2025

Place: Ahmedabad

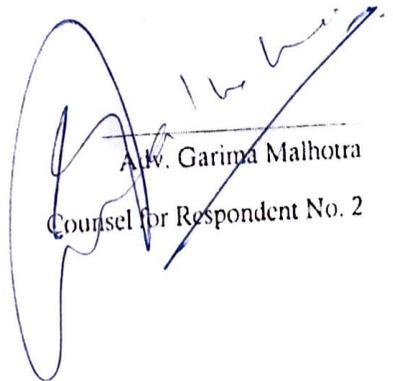
FOR, JAY KHODIYAR ENTERPRISE


PARTNER

M/s Jay Khodiyar Enterprise
Deponent
(Respondent No. 2)



Through


A.V. Garima Malhotra
Counsel for Respondent No. 2

5

VERIFICATION

I, Manojbhai Ravjibhai Vekriya, partner of M/s Jay Khodiyar Enterprise, having office at Survey No. 136/4, Maliya-Veraval National Highway, Maliya Hatina, Taluka Maliya Hatina, District Junagadh, do hereby verify that the contents of paragraphs 1 to 11 of the above affidavit are true and correct to my knowledge and belief, and nothing material has been concealed therefrom.

Verified at Ahmedabad on this 4 NOV 2025, 2025.

FOR, JAY KHODIYAR ENTERPRISE
[Signature]
PARTNER

Deponent

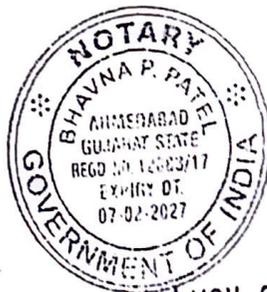
(Respondent No. 2)

IDENTIFIED BY ME

[Signature]
Advocate

Name:
Serial No. /
.....

Identified & verified by:



- 4 NOV 2025

SR. No. 676 / 2025

[Signature]
BHAVNA P. PATEL
NOTARY
GOVT. OF INDIA

SOLEMNLY AFFIRMED
BEFORE ME

[Signature]
BHAVNA P. PATEL
NOTARY
GOVT. OF INDIA

- 4 NOV 2025



ભુસ્તરશાસ્ત્રીની કચેરી-જુનાગઢ
ભુસ્તરવિજ્ઞાન અને ખનીજ ખાતુ,
બકુમાળી ભવન, બ્લોક નં.૨,૨/૩જા માળે, જુનાગઢ



6

ફોન નં.૨૬૩૨૪૩૩, ફેક્સ નં: ૨૬૩૨૪૩૩ e-mail - geologist-jun@gujarat.gov.in

જીજી/લીઝ/તપાસ/વસુલાત-કુઠમ/૨૨૪૭

તા. ૧૯/૭/૨૪

૨૭.એડી

19/7/24

પ્રતી,

જય ખોડીયાર એન્ટરપ્રાઇઝ (તમામ ભાગીદારો)
સ નં.૧૩૬ પેકી ૪, માળીયા, વેરાવળ નેશનલ હાઇવે,
મુ.માળીયા-હાટીના તા.માળીયા-હાટીના, જી.જુનાગઢ.
ભાગીદારોની વિગત:-

- ૧) શ્રી પરાગભાઈ વિજયકુમાર વ્યાસ,
મેસર્સ કળશીયા એન્જિનિયરીંગ & કન્સ્ટ્રક્શન લી.
૯-૧૯૩, "કળશીયા હાઉસ", સત્યાગ્રહ છાવણી,
ઇસ્કોન મોલ સામે, એસ.જી.હાઇવે, અમદાવાદ.
- ૨) શ્રી મનોજકુમાર રવજીભાઈ વેકરીયા,
મેસર્સ કળશીયા એન્જિનિયરીંગ & કન્સ્ટ્રક્શન લી.
૯-૧૯૩, "કળશીયા હાઉસ", સત્યાગ્રહ છાવણી,
ઇસ્કોન મોલ સામે, એસ.જી.હાઇવે, અમદાવાદ.

સંદર્ભ:-

- (૧) અધિક નિયામકશ્રી(વિ.) ભુસ્તરવિજ્ઞાન અને ખનીજ, ગાંધીનગરના પત્ર નં.સીજીએમ/ઈસી-સેલ/જુનાગઢ/૭૮/૨૦૨૦-૨૧/૪૦૬. તા.૦૧/૦૨/૨૦૨૧.
- (૨) શ્રી નિલેશભાઈ ગરેણીયાની નામ.નેશનલ ગ્રીન ટ્રીબ્યુનલ(વેસ્ટ ઝોન) માં કરેલ ઓરીઝીનલ એપિલિકેશન નં.૧૨૮/૨૦૨૩.
- (૩) નામ.નેશનલ ગ્રીન ટ્રીબ્યુનલ(વેસ્ટ ઝોન) ના ઓરીઝીનલ એપિલિકેશન નં.૧૨૮/૨૦૨૩(વેસ્ટ ઝોન), એલ.પી.નં.૦૩/૨૦૨૩ સંદર્ભે થયેલ ઓર્ડર તા.૦૭/૦૭/૨૦૨૩.
- (૪) નામ.નેશનલ ગ્રીન ટ્રીબ્યુનલ(વેસ્ટ ઝોન) ના તા.૦૪/૦૩/૨૦૨૪ ના ઓર્ડર.
- (૫) નામ.નેશનલ ગ્રીન ટ્રીબ્યુનલ(વેસ્ટ ઝોન) ના તા.૦૧/૦૪/૨૦૨૪ ના ઓર્ડર.
- (૬) અત્રેની કચેરીની તપાસ તા.૦૪/૦૫/૨૦૨૪.
- (૭) અત્રેથી આપેલ કારણદર્શક નોટીસ તા.૨૨/૦૫/૨૦૨૪.
- (૮) રૂબરૂ મુનવણી તા.૧૦/૦૬/૨૦૨૪.
- (૯) ભાગીદારશ્રીઓની મુનવણીમાં થયેલ લેખીત રજુઆત તા.૧૦/૦૬/૨૦૨૪.
- (૧૦) અત્રેથી આપેલ કારણદર્શક નોટીસ તા.૨૧/૦૬/૨૦૨૪.
- (૧૧) રૂબરૂ મુનવણી તા.૧૫/૦૭/૨૦૨૪.
- (૧૨) જય ખોડીયાર એન્ટરપ્રાઇઝના પ્રતિનિધીશ્રી નંદાણિયા કિતેષ લખમણભાઈ દ્વારા લેખીત રજુઆત તા.૧૫.૦૭.૨૦૨૪.

પ્રસ્તાવના

આથી તમોને ગુજરાત મિનરલ (પ્રિવેન્શન ઓફ ઇલીગલ માઇનીંગ, ટ્રાન્સપોર્ટેશન એન્ડ સ્ટોરેજ) રૂલ્સ-૨૦૧૭ અન્વયે સંદર્ભ-(૭) અને સંદર્ભ-(૧૦) થી નોટીસ આપી જાણ કરવામાં આવેલ કે, તા.૦૪.૦૫.૨૦૨૪ ના રોજ અત્રેની કચેરીની તપાસ ટીમ દ્વારા મોજી.માળીયા-હાટીના, તા.માળીયા-હાટીના, જી.જુનાગઢના સર્વે નં. ૩૫૫/૪ & ૧૩૬/૪ ખાતે

આવેલ બ્લોકદેપ ખનીજની ૦૨.૫૬.૯૮ ફેક્ટર વિસ્તારની આપની જય ખોડીયાર એન્ટરપ્રાઇઝના નામની ક્વોરીલીઝની સ્થળની તપાસ/માપણી આપના પ્રતિનિધીશ્રી દિનેશભાઈ પરબતભાઈ ઠથીરીયાની રૂબરૂ કાજરીમાં કરવામાં આવેલ. તપાસ દરમિયાન સદરકુ લીઝ વિસ્તારમાં લીઝની વિગત દર્શાવતુ સાઈનબોર્ડ તથા લીઝના ખુલાઓ પર નિયમ મુજબના ફદનિશાન નિભાવેલ જોવા મળેલ ન હતા. તપાસ દરમિયાન જોવા મળેલ ખાણકામ વાળા વિસ્તારની માપણી આપના પ્રતિનિધીશ્રીની રૂબરૂમાં અત્રેની તપાસ ટીમના સર્વેચરશ્રી દ્વારા કરવામાં આવેલ. તપાસ સમયે ખાણકામ બંધ ક્ષતમાં જોવા મળેલ.

તપાસ દરમિયાન ખાણકામવાળા વિસ્તારની માપણી કરતા આપના લીઝ વિસ્તારમાં બ્લોકદેપ ખનિજના ખોદકામ વાળો એક મોટો ખાડો જોવા મળેલ. જેની ઉપરના ભાગે કુલ ૧૦૦૬૭.૯૬ ઘનમીટર સાદીમાટી ખનિજનું ખાણકામ પણ થયેલ હોવાનું પણ જોવા મળેલ હતું. સદર માટીનો લીઝ વિસ્તારમાં સ્ટોક જોવા મળેલ ન હતો. જેથી સાદીમાટી ખનીજની સ્પેસિફિક ગ્રેવિટી ૧.૪૫ પ્રમાણે ગણતરી કરતા કુલ ૧૪,૫૯૮.૫૪૨ મેટન સાદીમાટી ખનિજનું ખોદકામ લીઝ વિસ્તારમાં થયેલ હોવાનું જણાયેલ. તેમજ ખાણકામ વાળા વિસ્તારમાં નિચેના ભાગે કુલ ૨૯૭,૦૦૪.૮૨ ઘનમીટર બ્લોકદેપ ખનિજનું ખાણકામ કરવામાં આવેલ હોવાનું જણાઈ આવેલ. જે અંગે ઉક્ત લીઝના મંજૂર થયેલ માઈનીંગ પ્લાનમાં જણાવ્યા મુજબની સ્પેસિફિક ગ્રેવિટી ૨.૭૮ પ્રમાણે ગણતરી કરતા કુલ ૮૨૫,૬૭૩.૩૯ મેટન બ્લોકદેપ ખનિજનું ખોદકામ લીઝ વિસ્તારમાં થયેલ હોવાનું જણાયેલ. તેમજ આપની ક્વોરીલીઝના ઉત્પાદન/નિકાસ ના ઓનલાઈન આંકડા ચકાસતા આપના દ્વારા સદરકુ ક્વોરીલીઝમાંથી લીઝ મંજૂર થયેથી તા.૩૧/૦૩/૨૦૨૪ સુધી કુલ ૫૦૨૫૫૯.૦૧૪ મેટન બ્લોકદેપ ખનિજનું ઉત્પાદન કરેલ હોવાનું જણાઈ આવેલ. તેથી આપના સદર લીઝ વિસ્તારમાં કુલ ૧૪,૫૯૮.૫૪૨ મેટન સાદીમાટી ખનિજનું બિનઅધિકૃત/વધારનું ખોદકામ કરવામાં આવેલ. તેમજ આપના દ્વારા અત્રેની કચેરીની તા.૦૪/૦૪/૨૦૨૪ ની માપણી મુજબ કરવામાં આવેલ કુલ ખોદકામ તથા આપની ક્વોરીલીઝના ઉત્પાદન/નિકાસના આંકડા ચકાસતા બંને વચ્ચેનો તફાવત ૩,૨૩,૧૧૪.૩૭૬ મેટન થાય છે. જેથી આપના દ્વારા આપની સદરકુ લીઝ વિસ્તારમાંથી કુલ ૩,૨૩,૧૧૪.૩૭૬ મેટન બ્લોકદેપ ખનિજનું બિન-અધિકૃત/વધારનું ખનન કરવામાં આવેલ હોવાનું સ્પષ્ટ ફલિત થયેલ.

આમ, આપશ્રી દ્વારા ગુજરાત મિનરલ (પ્રિવેન્શન ઓફ ઈલીગલ માઈનીંગ, ટ્રાન્સપોર્ટેશન એન્ડ સ્ટોરેજ) રૂલ્સ-૨૦૧૭ ના નિયમો ૩, ૫ તેમજ ગુજરાત ગૌણ ખનીજ છુટછાટ નિયમો-૨૦૧૭ ના નિયમ ૧૧,૫૬ ના ભંગ બદલ ગંભીર ગુન્હે આચરેલ છે. જેથી આપની સામે ગુજરાત ખનિજ (ગેરકાયદે ખાણકામ ફેરફેર અને સંગ્રહ નિવારણ) નિયમો- ૨૦૧૭ ના નિયમો ૨૧(૨) મુજબ કાર્યવાહી કરવાની રહે છે. જેથી ગુજરાત મિનરલ (પ્રિવેન્શન ઓફ ઈલીગલ માઈનીંગ, ટ્રાન્સપોર્ટેશન એન્ડ સ્ટોરેજ) રૂલ્સ-૨૦૧૭ ના નિયમો ૨૧(૩) મુજબ ખનીજના બિનઅધિકૃત ખનન વહન સંગ્રહ કરનાર ઇસમ પાસેથી ખનિજ કિંમત વસુલવાની થાય છે. તથા નિયમ ૨૨ મુજબ "શિક્ષાપાત્ર કોઇપણ ગુના માટે કોજદારી કાર્યવાહી માંડયા પહેલાં અથવા માંડયા પછી સરકારશ્રી નક્કી કરે તેટલી રકમ ભર્યેથી, અધિકૃત અધિકારી ગુનાની માંડવાળ કરી શકશે. ગુજરાત મિનરલ (પ્રિવેન્શન ઓફ ઈલીગલ માઈનીંગ, ટ્રાન્સપોર્ટેશન એન્ડ સ્ટોરેજ) રૂલ્સ-૨૦૧૭ ના નિયમ ૨૨ સિડ્યુલ-૩, સરકારશ્રીના ઉદ્દેશ અને ખાણ વિભાગના તા.૧૩/૦૧/૨૦૨૧ ના જાહેરનામા મુજબ સાદી માટી ખનિજના પ્રતિ મેટન રૂ. ૧૭૫/- લેખે અને ઉદ્દેશ અને ખાણ વિભાગના ઠરાવ ક્રમાંક NG/102017/1750/H તા.૨૯/૧૧/૨૦૧૮ મુજબ વસુલવા પાત્ર ખનીજ કિંમતના ૪૧ % પ્રમાણે પ્રતિ મેટન રૂ.૭૧.૭૫/- લેખે આપના પાસેથી વસુલ કરવાના થતા છે. જે ઠંડકીય રકમ ભરપાઈ કર્યેથી ગુનાની માંડવાળ થઈ શકે છે. જે મુજબ ગણતરી કરતા ૧૪૫૯૮.૫૪૨ મેટન સાદીમાટી ખનીજના બિનઅધિકૃત ખોદકામ બાબતે પ્રતિ મેટન રૂ.૧૭૫/- લેખે રૂ.૨૫,૫૪,૭૪૫/- અને પર્યાવરણીય નુકસાની ના વળતરના પ્રતિ મેટન રૂ.૭૧.૭૫/- લેખે રૂ.૧૦,૪૭,૪૪૬/- આમ કુલ રૂ.૩૬,૦૨,૧૯૧/- તથા સરકારશ્રીના ઉદ્દેશ અને ખાણ વિભાગના તા.૧૩/૦૧/૨૦૨૧ ના જાહેરનામા મુજબ બ્લોકદેપ ખનિજના પ્રતિ મેટન રૂ.૩૧૫/- લેખે અને ઉદ્દેશ અને ખાણ વિભાગના ઠરાવ ક્રમાંક NG/102017/1750/H તા.૨૯/૧૧/૨૦૧૮ મુજબ વસુલવા પાત્ર ખનીજ કિંમતના ૨૬ x પ્રમાણે પ્રતિ મેટન રૂ.૮૧.૯૦/- લેખે આપના પાસેથી વસુલ કરવાના થાય છે. જે ઠંડકીય રકમ ભરપાઈ કર્યેથી ગુનાની માંડવાળ થઈ શકે છે. જે મુજબ ગણતરી કરતા ૩,૨૩,૧૧૪.૩૭૬ મેટન બ્લોકદેપ ખનીજના બિનઅધિકૃત ખોદકામ બાબતે પ્રતિ મેટન રૂ.૩૧૫/- લેખે રૂ.૧૦,૧૭,૮૧,૦૨૯/- અને પર્યાવરણીય નુકસાની ના વળતરના પ્રતિ મેટન રૂ.૮૧.૯૦/- લેખે રૂ.૨,૬૪,૬૩,૦૭૮/- આમ કુલ રૂ.૧૨,૮૨,૪૪,૦૯૭/- તથા બંને મળી કુલ રૂ. ૧૩,૧૮,૪૬,૧૮૮/- (અંકે રૂપિયા તેર કરોડ અઠાર લાખ છેતાલીસ હજાર બસી અઠ્યાસી પુરા/-) ની રકમ તેમજ તપાસ દરમિયાન આપે આપની ક્વોરીલીઝના ફદનિશાન તેમજ લીઝનું સાઈનબોર્ડ નિભાવેલ ન હોવાથી ગુજરાત ગૌણ ખનિજ છુટછાટ (એમેન્ડમેન્ટ) નિયમો ૨૦૧૭ ના નિયમ ૧૮ થી ઉમેરેલ ૯૧

(એ) ની જોગવાઈઓ મુજબ આપે સદર નિયમનો ભંગ કરેલ કોઈ નિયમ ૧૮ થી ઉમેરેલ ૯૧(એ) ની જોગવાઈ મુજબ ઉપરોક્ત શરતભંગ સબબ રૂ. ૨૦,૦૦૦/- ભરપાઈ કરવાના થાય છે.

આમ, આપના દ્વારા સાદી માટી તથા બ્લોકડ્રેપ ખનિજનું બિનઅધિકૃત રીતે ખનન કરી રોયલ્ટી પાસ વિના બિનઅધિકૃત રીતે નિકાસ કરવા બદલ દંડકીય રકમ તથા પર્યાવરણીય વળાંતર પેટે તેમજ લીઝ કરારખત શરતભંગ બદલ કુલ મળીને રકમ રૂ.૧૩,૧૮,૬૬,૨૮૮/- (અંકે રૂપિયા તેર કરોડ અઠાર લાખ છાસઠ હજાર બસી અઠ્યાસી પુરા/-) તથા સંદર્ભ-(૩) વાળા નામ નેશનલ ગ્રીન ટ્રીબ્યુનલ(વેસ્ટ ઝોન)ના તા.૦૭/૦૭/૨૦૨૩ ઓક્ટોરમાં જણાવ્યા મુજબ આપના દ્વારા એવાયરમેન્ટ ક્લિયરન્સ (ઇ.સી.) સર્ટીફિકેટની શરતોનું ઉલ્લંઘન થયાના આક્ષેપો કરવામાં આવેલ જે બાબતે પણ લેખિત ખુલાસો/જવાબ રજૂ કરવા આપશ્રીને સંદર્ભ-(૭) વાળી નોટીસ આપેલ. તેની તા.૧૦/૦૭/૨૦૨૪ વાળી સુનવણીમાં ભાગીદારોશ્રીઓ દ્વારા સંદર્ભ-(૯) થી લેખિત જવાબ રજૂ કરવામાં આવેલ. ત્યાર બાદ ફરી સંદર્ભ-(૧૦) વાળી નોટીસ થી ઉપરોક્ત બાબતે આપને લેખિત જવાબ/ખુલાસો રજૂ કરવા જણાવવામાં આવેલ. તેની તા.૧૫/૦૭/૨૦૨૪ વાળી રૂબરૂ સુનવણીમાં કોઈ ક્ષતિ રહેલ નહીં અને લેખિત કે મૌખિક ખુલાસો રજૂ કરેલ નહીં. પરંતુ તે દિવસે સવારે સંદર્ભ-(૧૨) થી જય ખોડીયાર એન્ટરપ્રાઇઝના પ્રતિનિધીશ્રી નંદાસિયા ક્રિતેષ લખમસભાઈ દ્વારા લેખિત રજુઆત કરવામાં આવેલ.

:-અવલોકન:-

ખોજે.માળીયા-ફાટીના, તા.માળીયા-ફાટીના, જી.જુનાગઢના સર્વે નં. ૩૫૫/૪ & ૧૩૬/૪ ખાતે આવેલ બ્લોકડ્રેપ ખનિજની ૦૨.૫૬.૯૮ હેક્ટર વિસ્તારની જય ખોડીયાર એન્ટરપ્રાઇઝના નામની ક્વોરીલીઝની સ્થળની અત્રેની કચેરીની તપાસ ટીમ દ્વારા લીઝધારકના પ્રતિનિધીશ્રી દિનેશભાઈ પરબતભાઈ કથીરીયાની રૂબરૂ ક્ષત્રીમાં તા.૦૪.૦૫.૨૦૨૪ ના રોજ તપાસ/માપણી કરવામાં આવેલ.

તપાસનીમાં ફકિકતો મુજબ અત્રેની કચેરીના સર્વેયરશ્રી દ્વારા ક્વોરીલીઝના પ્રતિનિધીશ્રી દિનેશભાઈ પરબતભાઈ કથીરીયાની રૂબરૂ ક્ષત્રીમાં કરેલ માપણી મુજબ માપણીની વિગત દર્શાવતો નકશો તૈયાર કરવામાં આવેલ જેમાં ઉપરના ભાગે કુલ ૧૦૦૬૭.૯૬ ઘનમીટર સાદીમાટી ખનિજનું ખાણકામ થયેલ હોવાનું જોવા મળેલ હતું. સદર માટીનો લીઝ વિસ્તારમાં સ્ટોક જોવા મળેલ ન હતો. જેથી સાદીમાટી ખનિજની સ્પેસિફિક ગ્રેવિટી ૧.૪૫ પ્રમાણે ગણતરી કરતા કુલ ૧૪,૫૯૮.૫૪૨ મે.ટન સાદીમાટી ખનિજનું ખોદકામ લીઝ વિસ્તારમાં થયેલ હોવાનું જણાયેલ. તેમજ ખાણકામ વાળા વિસ્તારમાં નિચેના ભાગે કુલ ૨૯૭,૦૦૪.૮૨ ઘનમીટર બ્લોકડ્રેપ ખનિજનું ખાણકામ કરવામાં આવેલ હોવાનું જણાઈ આવેલ. જે અંગે ઉક્ત લીઝના મંજૂર થયેલ માઇનિંગ પ્લાનમાં જણાવ્યા મુજબની સ્પેસિફિક ગ્રેવિટી ૨.૭૮ પ્રમાણે ગણતરી કરતા કુલ ૮૨૫,૬૭૩.૩૯ મે.ટન બ્લોકડ્રેપ ખનિજનું ખોદકામ લીઝ વિસ્તારમાં થયેલ હોવાનું જણાયેલ. તેમજ સદર ક્વોરીલીઝના ઉત્પાદન/નિકાસ ના ઓનલાઈન આંકડા ચકાસતા સદરકુ ક્વોરીલીઝમાંથી લીઝ મંજૂર થયેથી તા.૩૧/૦૩/૨૦૨૪ સુધી કુલ ૫૦૨૫૫૯.૦૧૪ મે.ટન બ્લોકડ્રેપ ખનિજનું ઉત્પાદન કરેલ હોવાનું જણાઈ આવેલ. તેથી લીઝધારકશ્રીની સદર લીઝ વિસ્તારમાં કુલ ૧૪,૫૯૮.૫૪૨ મે.ટન સાદીમાટી ખનિજનું બિનઅધિકૃત/વધારનું ખોદકામ કરવામાં આવેલ તેવું જણાઈ આવેલ. અત્રેની કચેરીની તા.૦૪/૦૪/૨૦૨૪ ની માપણી મુજબ કરવામાં આવેલ કુલ ખોદકામ તથા સદર ક્વોરીલીઝના ઉત્પાદન/નિકાસના આંકડા ચકાસતા બંને વચ્ચેનો તફાવત ૩,૨૩,૧૧૪.૩૭૬ મે.ટન થાય છે. જેથી લીઝધારકના સદરકુ લીઝ વિસ્તારમાંથી કુલ ૩,૨૩,૧૧૪.૩૭૬ મે.ટન બ્લોકડ્રેપ ખનિજનું બિન-અધિકૃત/વધારનું ખનન કરવામાં આવેલ હોવાનું સ્પષ્ટ ફલિત થયેલ.

તેમજ તપાસ દરમિયાન સદર ક્વોરીલીઝના હદનિશાન તેમજ લીઝનું સાઈનબોર્ડ નિભાવેલ ન હોવાથી ગુજરાત ગૌણ ખનિજ છુટછાટ (એમેન્ડમેન્ટ) નિયમો ૨૦૧૯ ના નિયમ ૧૮ થી ઉમેરેલ ૯૧ (એ) ની જોગવાઈઓ મુજબ આપે સદર નિયમનો ભંગ કરેલ કોઈ નિયમ ૧૮ થી ઉમેરેલ ૯૧(એ) ની જોગવાઈ મુજબ ઉપરોક્ત શરતભંગ સબબ રૂ. ૨૦,૦૦૦/- ભરપાઈ કરવાના થાય છે.

ઉપરોક્ત બાબતે સંદર્ભ-(૭) થી નોટીસ આપવામાં આવેલ. જે નોટીસ અન્વયે તા.૧૦/૦૭/૨૦૨૪ ના સુનવણી રાખવામાં આવેલ. જેમાં અરજદારશ્રી દ્વારા રજુઆત થયેલ. ત્યારબાદ સંદર્ભ-(૧૦) થી નોટીસ ઇશ્યુ કરી લીઝધારકશ્રીને દંડકીય રકમ ભરપાઈ કરવા તા.૧૫/૦૭/૨૦૨૪ ના સુનવણીમાં રૂબરૂ રજુઆત કરવા તક આપવામાં આવેલ. જે અન્વયે લીઝધારક કે તેઓના કોઈ પ્રતિનિધી ક્ષત્રિ રહેલ ન હતા. પરંતુ જય ખોડીયાર એન્ટરપ્રાઇઝના પ્રતિનિધીશ્રી નંદાસિયા ક્રિતેષ લખમસભાઈ દ્વારા સંદર્ભ-(૧૨) થી લેખિત રજુઆત કરવામાં આવેલ. જે ગ્રાહ્ય રાખવા પાત્ર જણાઈ આવતો ના હોય. તેમજ લીઝધારકને પોતાની રજુઆતો કરવા એક કરતા વધુ તકી આપવા છતા તેઓ દોષિત ના હોય તેવા કોઈપણ

પ્રકારના નક્કર આધાર-પૂરાવાઓ કે સ્પષ્ટ કારણો આજદિન સુધી રજૂ કરી શકેલ નથી. આથી પ્રાથમિક દ્રષ્ટિએ તેઓએ રજૂ કરેલ જવાબમાં કોઈપણ પ્રકારના નક્કર આધાર-પૂરાવાઓ કે સચોટ કારણો જણાઈ આવતા ના કોઈ તેઓની રજૂઆત ગ્રાહ્ય રાખવા પાત્ર નથી. તેથી નિચે મુજબનો હુકમ કરવામાં આવે છે.

-હુકમ:-

ઉપરોક્ત સઘળી ફકીકતો અન્વયેના અવલોકનો અને તપાસ અન્વયે જય ખોડીયાર એન્ટરપ્રાઇઝના નામની ક્વોરીલીઝમાં આપના દ્વારા બિન-અધિકૃત રીતે ખનન/વહન/સંગ્રહ કરેલ જે મુજબ ગણતરી કરતા ૧૪૫૯૮.૫૩૨ મે.ટન સાદીમાટી ખનીજના બિનઅધિકૃત ખોદકામ બાબતે પ્રતી મે.ટન રૂ.૧૭૫/- લેખે રૂ.૨૫,૫૪,૭૪૫/- અને પર્યાવરણીય નુકસાની ના વળતરના પ્રતિ મે.ટન રૂ.૭૧.૭૫/- લેખે રૂ.૧૦,૪૭,૪૪૬/- આમ કુલ રૂ.૩૬,૦૨,૧૯૧/- તથા સરકારશ્રીના ઉદ્યોગ અને ખાણ વિભાગના તા.૧૩/૦૧/૨૦૨૧ ના જાહેરનામા મુજબ બ્લોકટ્રેપ ખનિજના પ્રતિ મે.ટન રૂ.૩૧૫/- લેખે અને ઉદ્યોગ અને ખાણ વિભાગના કરાવ ક્રમાંક NG/102017/1750/Hતા.૨૯/૧૧/૨૦૧૮ મુજબ વસુલવા પાત્ર ખનીજ કિંમતના ૨૬ x પ્રમાણે પ્રતિ મે.ટન રૂ.૮૧.૯૦/- લેખે આપના પાસેથી વસુલ કરવાના થાય છે. જે ઇંડકીય રકમ ભરપાઈ કર્યેથી ગુનાની માંડવાળ થઈ શકે છે. જે મુજબ ગણતરી કરતા ૩,૨૩,૧૧૪.૩૭૬ મે.ટન બ્લોકટ્રેપ ખનીજના બિનઅધિકૃત ખોદકામ બાબતે પ્રતી મે.ટન રૂ.૩૧૫/- લેખે રૂ.૧૦,૧૭,૮૧,૦૨૯/- અને પર્યાવરણીય નુકસાની ના વળતરના પ્રતિ મે.ટન રૂ.૮૧.૯૦/- લેખે રૂ.૨,૬૪,૬૩,૦૬૮/- આમ કુલ રૂ.૧૨,૮૨,૪૪,૦૯૭/- તથા બંને મળી કુલ રૂ. ૧૩,૧૮,૪૬,૨૮૮/- (અંકે રૂપિયા તેર કરોડ અઠાર લાખ છેતાલીસ હજાર બસી અઠ્યાસી પુરા/-), તેમજ તપાસ દરમિયાન આપે આપની ક્વોરીલીઝના ઇદનિશાન તેમજ લીઝનું સાઈનબોર્ડ નિભાવેલ ન હોવાથી ગુજરાત ગૌણ ખનિજ છુટછાટ (એમેન્ડમેન્ટ) નિયમો ૨૦૧૯ ના નિયમ ૧૮ થી ઉમેરેલ ૯૧ (એ) ની જોગવાઈઓ મુજબ આપે સદર નિયમનો ભંગ કરેલ ક્ષેત્ર નિયમ ૧૮ થી ઉમેરેલ ૯૧(એ) ની જોગવાઈ મુજબ ઉપરોક્ત શરતભંગ સબબ રૂ. ૨૦,૦૦૦/- ભરપાઈ કરવાના થાય છે.

આમ, આપના દ્વારા સાદીમાટી તથા બ્લોકટ્રેપ ખનિજનું બિનઅધિકૃત રીતે ખનન કરી રોયલ્ટી પાસ વિના બિનઅધિકૃત રીતે નિકાસ કરવા બદલ ઇંડકીય રકમ તથા પર્યાવરણીય વળતર પેટે તેમજ લીઝ કરારખત શરતભંગ બદલ કુલ મળીને રકમ રૂ.૧૩,૧૮,૬૬,૨૮૮/- (અંકે રૂપિયા તેર કરોડ અઠાર લાખ છાસઠ હજાર બસી અઠ્યાસી પુરા/-) માઇનસ એન્ડ મીનરલ્સ (ડેવલપમેન્ટ એન્ડ રેગ્યુલેશન) એક્ટ-૧૯૫૭ ની કલમ-૨૧(૫) મુજબ ભરપાઈ કરવા આથી હુકમ કરવામાં આવે છે. અને ઉક્ત ઇંડકીય રકમ દિન-૩૦ માં ભરપાઈ કરી અસલ ચલણ રજૂ કરવા જણાવવામાં આવે છે.

જો આ હુકમથી આપને અસંતોષ જણાય તો ગુજરાત મિનરલ પ્રિવેશન ઓફ ઇલીગલ માઈનીંગ, ટ્રાન્સપોર્ટેશન એન્ડ સ્ટોરેજ રૂલ્સ-૨૦૧૭ ના નિયમ-૧૮ હેઠળ અધિક નિયામકશ્રી, અપીલ અને ફલાઇગ સ્ક્રવોડ, ભુસ્તરવિજ્ઞાન અને ખનીજ ખાતું, ગાંધીનગર ખાતે દિન-૩૦ માં અરજીની ફી પેટે ઇંડકીય રકમના ૨% લેખે ભરીને નિયત નમૂના-ક માં અપીલ અરજી કરી શકો છો.


ભુસ્તરશાસ્ત્રી
જુનાગઢ

નકલ સવિનય રવાના:-

- (૧) માન.કલેક્ટરશ્રી, કલેક્ટર કચેરી, જુનાગઢ.
- (૨) પ્રાદેશીક અધિકારીશ્રી, ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડ, ચર્ચ સામે, સ્ટેશન રોડ, જુનાગઢ.

નકલ રવાના:

- (૧) ક્વોરીલીઝ શાખા.....જાણ સારૂ તેમજ લગત કિસ્સામાં કાર્યવાહી સમયે લક્ષમાં લેવા સારૂ.
- (૨) આંકડા શાખા.....જાણ સારૂ તેમજ લગત કિસ્સામાં કાર્યવાહી સમયે લક્ષમાં લેવા તેમજ અન્ય હુકમ ન થાય ત્યા સુધી ATR LOCK રાખવા તેમજ SSP ઇસ્યુ ન કરવા.

325
TRANSLATION COPY

g/A

OFFICE OF GEOLOGIST – JUNAGADH

Geology & Mining Department

M.S. Building, Block No. 2, 2/3rd Floor, Junagadh

GJ/Lease/Tapas/Vasulat-Hukam/2247

DATE :: 19/07/2024

Registered A.D.

To

Jay Khodiyar Enterprise [All Partners]

Survey No. 136 paiki 4, Maliya,

Veraval National Highway

At Maliya Hatina, Taluka Maliya-Hatina

District Junagadh

Details of Partners ::

1) Mr. Paragbhai Vijaykumar Vyas

M/s Karathiya Engineering & Construction Ltd.

9-193, Karathiya House, Satyagrah Chhavni

Opp. Iskcon Mall, S.G. Highway

Ahmedabad

2) Mr. Manojkumar Ravjibhai Vekariya

M/s Karathiya Engineering & Construction Ltd.

9-193, Karathiya House, Satyagrah Chhavni

9/B

Opp. Iskcon Mall, S.G. Highway
Ahmedabad

Reference ::

- 1) The Additional Director (Appeal), Geology & Mining Department, Gandhinagar letter No. CGM/EC-Cell/Junagadh/78/2020-21/406 dated 01/02/2021.
- 2) Original Application No. 128/2023 before the honourable Green Tribunal [West Zone] by Mr. Nileshbhai Gareniya.
- 3) Order dated 07/07/2023 in Original Application No. 128/2023 before the honourable Green Tribunal [West Zone] in reference to LPA No. 03/2023.
- 4) Honourable Green Tribunal [West Zone] order dated 04/03/2024.
- 5) Honourable Green Tribunal [West Zone] order dated 01/04/2024.
- 6) This office inspection on 04/05/2024.
- 7) Show cause notice dated 22/05/2024 issued by this office.
- 8) Personal hearing on 10/06/2024.
- 9) Written representation made by the partners during the hearing on 10/06/2024.
- 10) Show cause notice by this office dated 21/06/2024
- 11) Personal hearing on 15/07/2024.

g/c

- 12) Written representation dated 15/07/2024 by Mr. Nandaniya Hitesh Lakhmanbhai, Representative of Jay Khodiyar Enterprise.

PROPOSAL ::

You are hereby issued this notice in reference to Sr. (7) and Sr. (10) above under the Gujarat Minerals [Prevention of Illegal Mining, Transportation & Storage] Rules, 2017 and informed that, on 04/05/2024 this office inspection team had visited your mauje Maliya Hatina, Taluka MALiya Hatina, District Junagadh Survey No. 355.4 & 136/4 black trap mineral quarry lease admeasuring 02.56.98 hectares in the name of Jay Khodiyar Enterprise and carried out site inspection / measurement in the presence of your representative Mr. Dineshbhai Parbatbhai Kathariya. During the inspection on the said lease area the signboard showing the details of lease and on the poles of the lease as specified the pole demarcations were not found. During the inspection the measurement of the mining area found was measured by the inspection team Surveyor in the presence of your representative. At the time of inspection the mining activities were found in closed condition.

g/d

During the inspection in the mining area on carrying out the measurement in your lease area there was a huge pit excavated of black trap mineral found. On the surface area total 10067.96 cubic meter simple earth excavations were also found done. The said earth stock was not found in the lease area. Therefore on considering simple earth mineral as per 1.45 specific gravity total 14,598.542 MT simple earth excavations were found done from the lease area. And in the mining area on the lower part total 297,004.82 cubic meter black trap minerals excavations were found done. In this regard as shown in the mining plans approval in the above lease according to the specific gravity 2.78 on computing total 825,673.39 Mt black trap mineral excavations were found done in the lease area. And on examining your quarry lease production / export online figures, it is found that you have produced / exported total 502559.014 MT black trap mineral from your said quarry lease upto 31/03/2024. Therefore in your said lease area total 14,598.542 MT simple earth mineral is unauthorizedly / additionally excavated. And as per the measurements by this office on 04/04/2024 total excavations and your quarry lease production / exports figures are examined

g/E

the difference between both is 3,23,114.376 MT. Therefore you have unauthorizedly / additionally mined black trap mineral total 3,23,114.376 MT from your said lease area, this is clearly evident.

Thus, you have committed serious offence under the Rules 3, 5 of Gujarat Minerals (Prevention of Illegal Mining, Transportation & Storage) Rules, 2017 and Rules 11, 56 of Gujarat Minor Minerals Concession Rules, 2017. Therefore under Rule 21(2) of Gujarat Minerals (Prevention of Illegal Mining, Transportation & Storage) Rules, 2017 action has to be taken against you. Therefore as per Rule 21(3) of Gujarat Minerals (Prevention of Illegal Mining, Transportation & Storage) Rules, 2017 the value of the unauthorized mineral mining, transportation and storage has to be recovered from such person. And as per Rule 22 for any punishable offence before initiating criminal proceedings or after initiating on paying the amount determined by the government, the authorized officer can compound the offence. As per the Rule 22 Schedule - 3 of Gujarat Minerals (Prevention of Illegal Mining, Transportation & Storage) Rules, 2017, and Government Industry & Mining Department Notification dated 13/01/2021 the rate of simple earth mineral per

g/F

MT is Rs. 175/- and as per the Industries & Mining Department Resolution No. NG/102017/1750/H dated 29/11/2018 41% of recoverable value of mineral per MT Rs. 71.75, are required to be recovered from you. On payment of said penalty amount the offence can be compounded. Accordingly on computing for 14598.542 MT simple earth mineral unauthorized excavations at the rate of Rs. 175/- per MT Rs. 25,54,745/- and environment damages compensation per MT Rs. 71.75% Rs. 10,47,446/- thus total Rs. 36,02,191/- and as per the Government Mines & Minerals Department notification dated 13/01/2021 black trap rate per MT Rs. 315/- and as per the Industries & Mining Department Resolution No. NG/102017/1750/H dated 29/11/2018 26% of the value of minerals recoverable thus per MT Rs. 81.90/- has to be recovered from you. On payment of the said penalty amount the offence can be compounded. Accordingly on computing for 3,23,114.376 MT black trap minerals unauthorized excavations at the rate of Rs. 315/- per MT Rs. 10,17,81,029/- and environment damages compensation at the rate of Rs. 81.90 per MT Rs. 2,64,63,068/-, thus total Rs. 12,82,44,097/- and both total Rs. 13,18,46,288/- [Rupees thirteen crores eighteen lakhs forty six thousand two hundred and

9/6

eighty eight only], and during the inspection it was found that you had not put up pole demarcations of your quarry lease and sign board of lease was also not maintained, therefore as per the provisions of Rule 18 and inserted 91(a) of Gujarat Minor Minerals Concession (Amendment) Rules, 2019 you have violated the said Rules, therefore as per the provisions of Rule 18 and inserted 91(a) provisions for the above breach of condition you have to pay Rs. 20,000/-.

Thus, you have illegally mined simple earth and black trap mineral and without royalty pass unauthorizedly transported thus the penalty amount and environment compensation and breach of condition of lease agreement total Rs. 13,18,66,288/- [rupees thirteen crores eighteen lakhs sixty six thousand two hundred and eighty eight only] and as per Sr. (3) above Honourable National Green Tribunal [West Zone] order dated 07/07/2023 there are allegations made regarding violation of Environment Clearance (EC) Certificate conditions, on this issue also notice was issued to you for submitting your explanation / reply as per Sr. (7) above. In its hearing on 10/06/2024 the Partner had submitted Sr. (9) written reply. Thereafter again as per Sr. (10) notice you were informed to

9/H

submit your reply / explanation on the above issue. In this regard you did not remain present in the personal hearing on 15/07/2024 and did not submit your written or oral explanation. But, on that day in the morning as per Sr. (12) Jay Khodiyar Enterprise representative Nandaniya Hitesh Lakhmanbhai has made written representation.

OBSERVATIONS

At mauje Maliya-Hatina, Taluka Maliya Hatina, District Junagadh Survey No. 355/4 & 136/4 black trap mine admeasuring 02-56-98 hectors in the name of Jay Khodiyar Enterprise site inspection / measurement was carried out by this office team in the presence of lease holder representative Mr. Dineshbhai Parbatbhai Kathiriya on 04/05/2024.

As per the facts of inspection this office Surveyor had in the presence of quarry lease representative Mr. Dineshbhai Parbatbhai Kathiriya carried out measurement and prepared the map showing the measurement details. Wherein on the upper part total 10067.96 cubic meter simple earth mineral mining was found done. In the said earth lease area there were no

g/I

stocks found. Therefore on computing simple earth mineral according to specific gravity 1.45 total 14,598.542 MT simple earth mineral excavations were found done in the lease area. Also, in the mining area on the lower part total 297,004.82 cubic meter black trap mineral mining was found done. In this regard as shown in the mining plans of the above approved leave on computing specific gravity 2.78 total 825,673.39 MT black trap mineral mining was found done in the lease area. Also on examining the online figures of said quarry lease production / exports from the said quarry lease from the time of granting quarry lease till 31/03/2024 total 502559.014 MT black trap mineral mining appears to be done. Therefore in the said lease of the lease holder total 14,598.542 MT simple earth mineral unauthorized / additional excavations are found done. According to the measurements by this office on 04/04/2024 total excavations and on examining the figures of production / exports of the said quarry lease the difference between both is 3,23,114.376 MT. Therefore from the said lease area of the lease holder total 3,23,114.376 MT black trap mineral unauthorizedly / additional mining is clearly found done.

9/5

Also during the inspection it was found that the pole demarcations of the quarry lease and sign board were not maintained, therefore according to the provisions of Rule 18 and inserted 91(a) of Gujarat Minor Minerals Concession (Amendment) Rules, 2019 you have violated the said rules, therefore as per the provisions of Rule 18 and inserted 91(a) for the above breach of conditions Rs. 20,000/- has to be paid.

On the above issue Sr. (7) notice was issued. Pursuant to the said notice hearing was kept on 10/06/2024. Wherein the applicant had made representation. Thereafter as per Sr.910) above notice was issued and the lease holder was afforded opportunity to make personal representation during the hearing on 15/07/2024. In this regard the lease holder or any of his representative did not remain present. But Jay Khodiyar Enterprise representative Mr. Nandaniya Hitesh Lakhmanbhai had made written representation Sr. (12). Which does not appear to be acceptable. And the lease holder was afforded more than one opportunity for making their representation inspite of this to show that they are not guilty they have not produced any strong evidences or clear reasons till date. Therefore prima facie in the reply produced by

g/ka

them there does not appear to be any strong evidences or strong grounds found therefore their representation cannot be accepted. Therefore the following orders are passed.

:: ORDER ::

In view of all the above facts and observations and inspection in the Jai Khodiyar Enterprise named quarry lease you have carried out unauthorized mining/ transportation / storage accordingly on computing 14598.542 MT simple earth mineral unauthorized mining is done on this issue at the rate of Rs. 175/- per MT Rs. 25,54,745/- and compensation for environment damages at the rate of Rs. 71.75 per MT Rs. 10,47,446/- thus total Rs, 36,02,191/- and as per the Government Industry & Mining Department notification dated 13/01/2021 black trap mineral at the rate of Rs. 315/- per MT and Industry & Mining Department Resolution No. NG/102017/1750/H dated 29/11/2018 and 26% of the recoverable amount per MT Rs. 81.90 are required to be recovered from you. On paying the penalty the offence can be compounded. Accordingly on computing 3,23,114.376 MT black trap mineral unauthorized excavations at the rate of Rs. 315/- per MT Rs. 10,17,81,029/- and compensation for

environment damages at the rate of Rs. 81.90 per MT Rs. 2,64,63,068/- thus total Rs. 12,82,44,097/- and both total Rs. 13,18,46,288/- [rupees thirteen crores eighteen lakhs forty six thousand two hundred and eighty eight only] and during the inspection you had not maintained the pole demarcation of quarry lease and lease sign board therefore as per the provisions of Rule 18 and inserted 91(a) of Gujarat Minor Minerals Concession (Amendment) Rules, 2019 you have violated the said Rules, therefore according to the provisions of Rule 18 and inserted 91(a) of Gujarat Minor Minerals Concession (Amendment) Rules, 2019 for the above breach of condition you have to pay Rs. 20,000/-.

Thus, you have unauthorized carried out mining of simple earth and black trap mineral and without royalty pass unauthorizedly transported thus the penalty amount and compensation towards environment and breach of lease agreement you are hereby ordered to pay total Rs. 13,18,66,288/- [Rupees thirteen crores eighteen lakhs sixty six thousand two hundred and eighty eight only] as per section 21(5) of Mines & Minerals (Development & Regulation) Act, 1957. And you are informed to pay the above penalty amount within 30-days and produce the original challan.

g/m

If you are dissatisfied by this order then under Rule 18 of the Gujarat Minerals [Prevention of Illegal Mining, Transportation & Storage) Rules, 2017 you may appeal before the Additional Director, Appeal & Flying Squad, Geology & Mining Department, Gandhinagar within 30 days on paying 2% of penalty amount towards application fees in specified Form - K.

Sd/- illegible

Geologist

Junagadh

Copy forwarded with compliments to ::

1. The Collector, Collectorate, Junagadh.
2. The Regional Officer, Gujarat Pollution Control Board, Opposite Church, Station Road, Junagadh.

Copy to ::

1. The Quarry Lease Branch – for information and for considering at the time of proceedings in this case.
2. The Accounts Branch – for information and for considering at the time of proceedings in this case and till further orders to keep ATR LOCK and not to issue SSP.

Annexure-B- (00114)
10

FORM K

FORM OF APPEAL OR REVISION APPLICATION

(Rule 18(3))

To
Additional Director

अपील नं. 38/28

Appeal & Flying Squad, Geology & Mining Dept.

Block NO.15, Ground floor, Dr.Jivraj Mehata Bhavan,

Gandhinagar.

†

I/We submit the following application for Appeal/revision or for passing of an order which has not been passed within the required time period.

Sr.	Item Detail	Particulars
1.	Name of Applicant. (In case of a firm or other association of individuals, provide names of each person constituting the firm or the association of individuals, as the case may be.)	જય ખોડીયાર એન્ટરપ્રાઇઝ
2.	Address of the Applicant. (In case of a firm or other association of individuals, provide addresses of each person constituting the firm or the association of individuals, as the case may be.)	સ.નં.૧૩૬ પૈકી ૪, માળીયા વેરાવળ નેશનલ હાઇવે, મુ.તા.માળીયા-હાટીના, જી. જુનાગઢ
3.	Status of the Appellant/Revisionist. <ul style="list-style-type: none"> • Individual • Firm • Other association of individuals (major mineral) • Company • LLP (minor mineral) 	Firm
4.	Purpose. (Review of an order passed / Request for passing of an order where such an order has not been passed within the time period prescribed)	વાદગ્રસ્ત હુકમ : ભુસ્તરશાસ્ત્રીશ્રી, જુનાગઢ ના હુકમ નં.જીજે/લીઝ/તપાસ/વસુલાત- હુકમ/૨૨૪૭, તા.૧૯/૦૭/૨૦૨૪

Sr.	Item Detail	Particulars
5.	<p>In case of review of an order, date of communication and number of the order to the appellant/revisionist.</p> <p>OR</p> <p>In case of request for passing of an order, the date on which the date on which the time period for passing such order expired.</p>	<p>વાદગ્રસ્ત કુકમ : ભુસ્તરશાસ્ત્રીશ્રી, જુનાગઢ ના કુકમ નં.જીજે/લીઝ/તપાસ/વસુલાત- કુકમ/૨૨૪૭, તા.૧૯/૦૭/૨૦૨૪</p>
6.	Evidence of Payment of Fee.	<p>રૂ.૫૦૦૦/- (ચલણ નં.૩૧૨) તા.૧૬/૦૮/૨૦૨૪ તેમજ ૨% રકમ લેખે રૂ.૨૦,૮૬,૭૧૬/- (ચલણ નં.૩ તા.૧૬/૦૮/૨૦૨૪</p>
6 (a)	Name of bank.	એસ.બી.આઇ. (કોડ નં.૦૩૦૧)
6 (b)	Demand draft or challan number with date.	-
7.	Mineral or minerals for which the appeal/revision is filed.	<p>સાદીમાટી (૧૪૫૯૮.૫૪૨ મે.ટન ખનન/વહન/સંગ્રહ)</p>
8.	Details of area with respect to which the appeal/revision in filed.	<p>માળીયા-હાટીના તાલુકાના મોજે-માળીયા-હાટીના સર્વે નં.૩૫૫/૪ & ૧૩૬/૪ પૈકી માં ૨-૫૬-૯૮ હે.વિસ્તારની મંજુર થયેલ ક્વોરીલીઝ માથી</p>
9.	Whether the appeal is filed within the prescribed time period.	--
10.	If not, the reasons for not presenting it within the prescribed limit and seeking condonation of delay.	નીલ
11.	Name and complete address of the party/parties impleaded.	--

12

Sr.	Item Detail	Particulars
12.	Number of copies of petition attached. Petition is to be submitted in triplicate if no party is impleaded. Besides these, for each party impleaded one additional copy is to be enclosed.	--
13.	Grounds of appeal/revision.	અલગથી મોકલી આપીશુ.
14.	Whether the appellant/ revisionist desires to be heard in person or through pleader.	ના
15.	Any additional information the appellant/revisionist desires to furnish.	અલગથી મોકલી આપીશુ.

I/We do hereby declare that the particulars furnished above are correct and am/are ready to furnish any other details, as may be required by you.

Yours faithfully,

Place: Gandhinagar

Date: ૧૭/૦૭/૨૦૨૪

Parag V. Vyas
Signature of the applicant.

Instructions to applicant:

The application must be signed by a duly authorized representative of the appellant, in case the appellant is a company or LLP. In case the appellant is an individual, the appellant must personally sign the application. In case of a firm or association of individuals, all the persons constituting the firm or association of individuals shall sign the application. The corporate authorization of the authorized signatory of the appellant (which is a company) must be enclosed with the application. Any change in such corporate authorization must be immediately intimated to the State Government.

14/A

FORM K

FORM OF APPEAL OR REVISION APPLICATION

(RULE 18(3))

APPEAL NO. 34/24

TO

The Additional Director

Appeal & Flying Squad,

Geology & Mining Department

Block No. 15, Ground Floor

Dr. Jivraj Mehata Bhavan

Gandhinagar

I/We submit the following application for Appeal / Revision or for passing of an order which has not been passed within the required time period.

Sr.	Item Detail	Particulars
1	Name of applicant (in case of a firm or other association of individuals, provide names of each person constituting the firm or the association of	Jay Khodiyar Enterprise

14/B

	individuals, as the case may be)	
2	Address of the Applicant. (in case of a firm or other association of individuals, provide addresses of each person constituting the firm or the association of individuals, as the case may be)	Survey No. 136, paiki 4 Maliya, Veraval National Highway At Taluka Maliya Hatina, District Junagadh
3	Status of the Appellant / Revisionist *Individual *Firm *Other association of individuals (major mineral) *Company *LLP (minor mineral)	Firm
4	Purpose. (Review of an order passed / request for passing of an order where such an order has not been passed within the time period prescribed)	Impugned order :: Geologist, Junagadh Order No. GJ/Lease/ Tapas/ Vasulat- Hukam/2247 dated 19/07/2024.
5	In case of review of an order, date	Impugned order ::

14/C

	of communication and number of the order to the appellant / revisionist. OR In case of request for passing of an order, the date on which the time period for passing such order expired.	Geologist, Junagadh Order No. GJ/Lease/ Tapas/ Vasulat- Hukam/2247 dated 19/07/2024.
6	Evidence of payment of fee.	Rs. 5000/- (Challan No. 312) Dated 16/08/2024 And At the rate of 2% Rs. 20,86,716/- [Challan No. 313 Dated 16/08/2024
6 (a)	Name of bank	SBI (Code No. 0301)
6 (b)	Demand draft or challan number With date	-
7	Mineral or minerals for which the appeal / revision is filed	Simple earth (14598.542 MT mining/

14/10

		transportation / storage)
8	Details of area with respect to which the appeal / revision is filed	Maliya Hatina, Taluka mauje Maliya Hatina, Survey No. 355/4 & 136/4 paiki 2- 56-98 hector area approved quarry lease.
9	Whether the appeal is filed within the prescribed time period	-
10	If not, the reason for not presenting it within the prescribed limit and seeking condonation of delay	NIL
11	Name and complete address of the party / parties impleaded.	-
12	Number of copies of petition attached. Petition is to be submitted in triplicate if no party is impleaded. Besides these, for each party impleaded one additional copy is to be enclosed.	-

14/E

13	Grounds of appeal / revision	Will be submitted separately.
14	Whether the appellant / revisionist desires to be heard in person or through pleader.	NO
15	Any additional information the appellant / revisionist desires to furnish.	Will be submitted separately.

I/We do hereby declare that the particulars furnished above are correct and am/are ready to furnish any other details, as may be required by you.

Yours faithfully,

Sd/- Parag V. Vyas

Signature of the applicant

Place :: Gandhinagar

Date :: 17/07/2024

Instructions to applicant ::

The application must be signed by a duly authorized representative of the appellant, in case the appellant is a company or LLP. In the case the appellant is an individual, the appellant must personally sign the

14/5

application. In case of a firm or association of individuals, all the persons constituting the firm or association of individuals shall sign the application. The corporate authorization of the authorized signatory of the appellant (which is a company) must be enclosed with the application. Any change in such corporate authorization must be immediately intimated to the State Government.

Challan No. 312

ORIGINAL

Gandhinagar Treasury / Sub Treasury / State Reserve
Bank of India / challan for cash amount paid.

To be filled in by remitter

Name and address for whom paid :: Jay Khodiyar
Enterprise, Survey No. 136 paiki 4, Maliya, Veraval
National Highway, Taluka Maliya Hatina, District
Junagadh.

Towards appeal application under GMPMTS - 17 against
the impugned order by the Geologist, Junagadh Order No.
GJ/Lease/Tapas/Vasulat Hukam/2247 dated
19/07/2024 for simple earth / black trap minerals stock
unauthorized mining / transportation / storage mineral
value Rs. 10,43,35,774/-, appeal for relief.

Rs. 5000/-

Signature :: sd/- Parag V. Vyas

0853 Non ferrous mining & metallurgical
industries

102 Mineral Concession Fees, Rent &
Royalty

08 Other Receipt

350

8

1h/H

Sd/- illegible

Assistant Director

Appeal & Flying Squad

Officer of Geology & Mining

Commissioner

Gujarat

State,

Gandhinagar

Date :: 12/08/2024

Sd/- illegible

Treasury Officer / Agent

16 AUG 2024

Challan No. 312

DUPLICATE

Gandhinagar Treasury / Sub Treasury / State Reserve
Bank of India / challan for cash amount paid.

To be filled in by remitter

Name and address for whom paid :: Jay Khodiyar
Enterprise, Survey No. 136 paiki 4, Maliya, Veraval
National Highway, Taluka Maliya Hatina, District
Junagadh.

Towards appeal application under GMPMTS - 17 against
the impugned order by the Geologist, Junagadh Order No.
GJ/Lease/Tapas/Vasulat Hukam/2247 dated
19/07/2024 for simple earth / black trap minerals stock
unauthorized mining / transportation / storage mineral
value Rs. 10,43,35,774/-, appeal for relief.

Rs. 5000/-

Signature :: sd/- Parag V. Vyas

0853 Non ferrous mining & metallurgical
industries

102 Mineral Concession Fees, Rent &
Royalty

08 Other Receipt

352

10

14/5

Sd/- illegible

Assistant Director

Appeal & Flying Squad

Officer of Geology & Mining

Commissioner

Gujarat

State,

Gandhinagar

Date :: 12/08/2024

Sd/- illegible

Treasury Officer / Agent

16 AUG 2024

3525603087/53

Challan No. 313

ORIGINAL

Gandhinagar Treasury / Sub Treasury / State Reserve

Bank of India / challan for cash amount paid.

To be filled in by remitter

Name and address for whom paid :: Jay Khodiyar
Enterprise, Survey No. 136 paiki 4, Maliya, Veraval
National Highway, Taluka Maliya Hatina, District
Junagadh.

Towards GMPMTS - 17 [Amendment] Rules, 19 2%
amount against the impugned order by the Geologist,
Junagadh Order No. GJ/Lease/Tapas/Vasulat
Hukam/2247 dated 19/07/2024 for simple earth / black
trap minerals stock unauthorized mining / transportation
/ storage mineral value Rs. 10,43,35,774/-, appeal for
relief.

Rs. 2086716/-

Signature :: sd/- Parag V. Vyas

0853 Non ferrous mining & metallurgical
industries

102 Mineral Concession Fees, Rent &
Royalty

14/4

08 Other Receipt

Sd/- illegible

Assistant Director

Appeal & Flying Squad

Officer of Geology & Mining

Commissioner

Gujarat

State,

Gandhinagar

Date :: 12/08/2024

Sd/- illegible

Treasury Officer / Agent

16 AUG 2024

1h/m

Challan No. 313

DUPLICATE

Gandhinagar Treasury / Sub Treasury / State Reserve
Bank of India / challan for cash amount paid.

To be filled in by remitter

Name and address for whom paid :: Jay Khodiyar
Enterprise, Survey No. 136 paiki 4, Maliya, Veraval
National Highway, Taluka Maliya Hatina, District
Junagadh.

Towards GMPMTS - 17 [Amendment] Rules, 19 2%
amount against the impugned order by the Geologist,
Junagadh Order No. GJ/Lease/Tapas/Vasulat
Hukam/2247 dated 19/07/2024 for simple earth / black
trap minerals stock unauthorized mining / transportation
/ storage mineral value Rs. 10,43,35,774/-, appeal for
relief.

Rs. 2086716/-

Signature :: sd/- Parag V. Vyas

0853 Non ferrous mining & metallurgical
industries

102 Mineral Concession Fees, Rent &
Royalty

356

14

1h/N

08 Other Receipt

Sd/- illegible

Assistant Director

Appeal & Flying Squad

Officer of Geology & Mining

Commissioner

Gujarat

State,

Gandhinagar

Date :: 12/08/2024

Sd/- illegible

Treasury Officer / Agent

16 AUG 2024

9825603087/53

15

312/13
128

જય ખોડીયાર એન્ટરપ્રાઇઝ
સ.નં.૧૩૬ પૈકી ૪, માળીયા,
વેરાવળ નેશનલ હાઇવે,
મુ. તા..માળીયા-હાટીના,
જી.જુનાગઢ
તા.

પ્રતિ,
અધિક નિયામકશ્રી,
અપીલ અને ફલાઇંગ સ્કવોડની કચેરી,
ગાંધીનગર

વિષય:- અપીલ દાખલ કરવા ચલણ બનાવી આપવા બાબત.

સાહેબશ્રી,

સવિનય જણાવવાનું કે, ભુસ્તરશાસ્ત્રીશ્રી જુનાગઢના આ સાથે સામેલ તા.૧૯.૦૭.૨૦૨૧
ના વાદગ્રસ્ત હુકમ અન્વયે અપીલ દાખલ કરવા માટે જરૂરી ચલણો બનાવી આપવા વિનતી.
બીડાણ: ઉપર મુજબ

Paday V. Vyas

3/2/3/3
1/2/8

Jay Khodiyar Enterprise

Survey No. 136 paiki 4, Maliya

Veraval National Highway

At Taluka Maliya Hatina

District Junagadh

Date ::

To

The Additional Director

Appeal & Flying Squad Office

Gandhinagar

Sub :: For making challan for filing appeal.

Sir,

This is state that, for filing appeal against the impugned order dated 19/07/2024 by the Geologist, Junagadh kindly prepare the necessary challan for filing appeal.

Enclosure :: As above.

Sd/- Parag V. Vyas

Annexure C

F.D. Memo No. TJR / 1088/ 178/Z, dt.15-7-88
T.O Form No. 6 Vide BTR-112

Try.8 g (Revised)

ORIGINAL

ચલણ નં. 313

ગાંધીનગર ખાતેની તિજોરી / પેટા-તિજોરી/ એટ / રિઝર્વ બેંક ઓફ ઈન્ડિયામાં ભરેલી રોકડ રકમનું ચલણ
નાણા મોકલનારે ભરવાનું

જેના તરફથી નાણાં ભરવામાં આવ્યા હોય તે વ્યક્તિનું નામ (અથવા હોદ્દો) અને શરનામું	જય ખોડીયાર એન્ટરપ્રાઇઝ સ.નં. ૧૩૬ પેટી ૪, માળીયા, વેરાવળ જોવાનલ ઠાણવે, મુ.તા.માળીયા-ઠાટીના, જી.ગુનાગઢ	0853 Non Ferrous Mining & Metallurgical Industries 102 Mineral Concession Fees, Rent & Royalty 08 Other Receipt
* પોલેવા ભરવાની પૂરેપૂરી વિગત અને તે અંગેના હુકમ (ગોઈ હોય તો)		
લુસ્તરવાટનીશ્રી, ગુનાગઢ ના હુકમ નં. જીએ/લીઝ/તપાસ/વસુલાત- હુકમ/૨૨૪૭, તા.૧૯/૦૭/૨૦૨૪અંતર્ગત સાદીમાટી/વ્લેક્ટ્રેપ ખનિજ જથ્થો બિ.અધિકૃત ખનન/વહન/સંગ્રહ કરવા વાદલ ખનિજ ક્ષિતિ પટે ૩.૧૦,૪૩,૩૫,૭૭૪/-અવધેના હુકમ સામે દાદ મેળવવા GMPIMTS- 17 (Amendment)-Rules-18 મુજબ રૂ.૨૨૪ મ પટે	૨૦૮૬૭૧૬	
(સહી)	<i>P. S. Vyas</i>	
(ચલણ) રૂ.	અંદાજીત વીજ લાભ જ્વાળી હજાર સાતસો મોળ પુરા હુકમ	૨૦૮૬૭૧૬
રૂ.	૧.	મૂલ્યા
(ચલણ) રૂ.		તારીખ : 12/08/2024
ખજાનખી	વિસાબનીશ	તિજોરી અધિકારી / એજન્ટ

મલ્લોશ્રી નિયામક
આણંદ અને કલાઈંગ સ્કવોર્ડ
લુસ્તર વિભાગ અને ખનિજ ખાત
મુસ્કો વિજ્ઞાન અને ખનિજ કમિશ્નરશ્રી ની ઓફીસ
ગાંધીનગર

F.D. Memo No. TJR / 1088/ 178/Z, dt.15-7-88
T.O Form No. 6 Vide BTR-112

Try.8 g (Revised)

DUPLICATE

ચલણ નં. 313

ગાંધીનગર ખાતેની તિજોરી / પેટા-તિજોરી/ એટ / રિઝર્વ બેંક ઓફ ઈન્ડિયામાં ભરેલી રોકડ રકમનું ચલણ
નાણા મોકલનારે ભરવાનું

જેના તરફથી નાણાં ભરવામાં આવ્યા હોય તે વ્યક્તિનું નામ (અથવા હોદ્દો) અને શરનામું	જય ખોડીયાર એન્ટરપ્રાઇઝ સ.નં. ૧૩૬ પેટી ૪, માળીયા, વેરાવળ જોવાનલ ઠાણવે, મુ.તા.માળીયા-ઠાટીના, જી.ગુનાગઢ	0853 Non Ferrous Mining & Metallurgical Industries 102 Mineral Concession Fees, Rent & Royalty 08 Other Receipt
* પોલેવા ભરવાની પૂરેપૂરી વિગત અને તે અંગેના હુકમ (ગોઈ હોય તો)		
લુસ્તરવાટનીશ્રી, ગુનાગઢ ના હુકમ નં. જીએ/લીઝ/તપાસ/વસુલાત- હુકમ/૨૨૪૭, તા.૧૯/૦૭/૨૦૨૪અંતર્ગત સાદીમાટી/વ્લેક્ટ્રેપ ખનિજ જથ્થો બિ.અધિકૃત ખનન/વહન/સંગ્રહ કરવા વાદલ ખનિજ ક્ષિતિ પટે ૩.૧૦,૪૩,૩૫,૭૭૪/-અવધેના હુકમ સામે દાદ મેળવવા GMPIMTS- 17 (Amendment)-Rules-18 મુજબ રૂ.૨૨૪ મ પટે	૨૦૮૬૭૧૬	
(સહી)	<i>P. S. Vyas</i>	
(ચલણ) રૂ.	અંદાજીત વીજ લાભ જ્વાળી હજાર સાતસો મોળ પુરા હુકમ	૨૦૮૬૭૧૬
રૂ.	૧.	મૂલ્યા
(ચલણ) રૂ.		તારીખ : 12/08/2024
ખજાનખી	વિસાબનીશ	તિજોરી અધિકારી / એજન્ટ

મલ્લોશ્રી નિયામક
આણંદ અને કલાઈંગ સ્કવોર્ડ
લુસ્તર વિભાગ અને ખનિજ ખાત
મુસ્કો વિજ્ઞાન અને ખનિજ કમિશ્નરશ્રી ની ઓફીસ
ગાંધીનગર

F D Memo No. TJR / 1088/ 178/Z, dt.15-7-88
T.O. Form No. 6 Vide BTR-112

Try 8 g (Revised)

ORIGINAL

ચલણ નં. 312

ગાંધીનગર ખાતેની તિજોરી / પેટા-તિજોરી/ સ્ટેટ / રિઝર્વ બેંક ઓફ ઈન્ડિયામાં ભરેલી રોકડ રકમનું ચલણ

નાણા મોકલનારે ભરવાનું

જેના તરફથી નાણા ભરવામાં આવ્યા હોય તે વ્યક્તિનું નામ (અથવા હોદ્દો) અને સરનામું	જય ખોડીયાર એન્ટરપ્રાઇઝ સ.નં. ૧૩૬ પેઠી ૪, માળીયા, વેરાવળ નેશનલ ઠાણવે, મુ.તા.માળીયા-ઠાટીના, જી.પુનાગઢ	0853 Non Ferrous Mining & Metallurgical Industries 102 Mineral Concession Fees, Rent & Royalty 08 Other Receipt
* મોકલેલા ભરવાની પૂરેપૂરી વિગત અને તે અંગેના હુકમ (કોઈ હોય તો)		૫૦૦૦
પુસ્તકશાસ્ત્રીની, પુનાગઢ ના હુકમ નં. જી/૯/લીઝ/તપાસ/વસુલાત- હુકમ/૧૯૪૭, તા. ૧૯/૦૭/૨૦૨૪ અંતર્ગત સાટીમાટી/બ્લોકટ્રેપ ખનિજ જથ્થો વિ. અધિકૃત ખનન/પહન/સંગ્રહ કરવા બદલ ખનિજ કિંમત પેટે રૂ. ૧૦,૪૩,૩૫,૭૭૪/- અવધેના હુકમ સામે દાદ મેળવવા GMPIMTS-17 ઠેઠળ અર્પીત અરજી હી પેટે		૫૦૦૦
(સહી)	<i>P. K. Vyas</i>	
(શબ્દમાં) રૂ.	અંદાજે ૫૦૦૦ પાંચ હજાર પુરા	કુલ ૫૦૦૦
રૂ.	૧.	મળ્યા
(શબ્દમાં)	પંજાનથી	વિસાખનીથ
		તિજોરી અધિકારી / એજન્ટ

તારીખ : 12/08/2024

મદદનીશ નિયામક
બ્લાક ઓફીસ અને ફ્લાઈંગ સ્કવોર્ડ
પુસ્તકશાસ્ત્રીની કચેરી
ગાંધીનગર રાજ્ય, ગાંધીનગર

F.D. Memo No. TJR / 1088/ 178/Z, dt.15-7-88
T.O. Form No. 6 Vide BTR-112

Try 8 g (Revised)

DUPLICATE

ચલણ નં. 312

ગાંધીનગર ખાતેની તિજોરી / પેટા-તિજોરી/ સ્ટેટ / રિઝર્વ બેંક ઓફ ઈન્ડિયામાં ભરેલી રોકડ રકમનું ચલણ

નાણા મોકલનારે ભરવાનું

જેના તરફથી નાણા ભરવામાં આવ્યા હોય તે વ્યક્તિનું નામ (અથવા હોદ્દો) અને સરનામું	જય ખોડીયાર એન્ટરપ્રાઇઝ સ.નં. ૧૩૬ પેઠી ૪, માળીયા, વેરાવળ નેશનલ ઠાણવે, મુ.તા.માળીયા-ઠાટીના, જી.પુનાગઢ	0853 Non Ferrous Mining & Metallurgical Industries 102 Mineral Concession Fees, Rent & Royalty 08 Other Receipt
* મોકલેલા ભરવાની પૂરેપૂરી વિગત અને તે અંગેના હુકમ (કોઈ હોય તો)		૫૦૦૦
પુસ્તકશાસ્ત્રીની, પુનાગઢ ના હુકમ નં. જી/૯/લીઝ/તપાસ/વસુલાત- હુકમ/૧૯૪૭, તા. ૧૯/૦૭/૨૦૨૪ અંતર્ગત સાટીમાટી/બ્લોકટ્રેપ ખનિજ જથ્થો વિ. અધિકૃત ખનન/પહન/સંગ્રહ કરવા બદલ ખનિજ કિંમત પેટે રૂ. ૧૦,૪૩,૩૫,૭૭૪/- અવધેના હુકમ સામે દાદ મેળવવા GMPIMTS-17 ઠેઠળ અર્પીત અરજી હી પેટે		૫૦૦૦
(સહી)	<i>P. K. Vyas</i>	
(શબ્દમાં) રૂ.	અંદાજે ૫૦૦૦ પાંચ હજાર પુરા	કુલ ૫૦૦૦
રૂ.	૧.	મળ્યા
(શબ્દમાં)	પંજાનથી	વિસાખનીથ
		તિજોરી અધિકારી / એજન્ટ

તારીખ : 12/08/2024

મદદનીશ નિયામક
બ્લાક ઓફીસ અને ફ્લાઈંગ સ્કવોર્ડ
પુસ્તકશાસ્ત્રીની કચેરી
ગાંધીનગર રાજ્ય, ગાંધીનગર

excavation/transportation/storage of ordinary clay/blacktrap mineral, for which the mineral value is Rs. 10,43,35,774/-.				Assistant Director
				Flying Appeal and Flying Squad (Samp and Sign of Assistant Director Flying Appeal and Flying Squad Office of the Commissioner of Geology and Mining, Office of the Commissioner of Geology and Mining, Gujarat State, Gandhinagar)
Sign	(Signature of Tenderer)			Office of the Commissioner of Geology and Mining, Office of the Commissioner of Geology and Mining, Gujarat State, Gandhinagar
(in words) Rs.	Rupees Twenty Lakh Eighty-Six Thousand Seven Hundred Sixteen Only	Total	20,86,716	
Rs.	q.	Received		Date: 12/08/2024
Rs. (in words)				

363

17/C

	Treasurer		Accountant		Treasury Officer/Agent
--	------------------	--	-------------------	--	-----------------------------------

364

17/D

F.D. Memo No. TJR/1088/178/Z, dt. 15-7-88

T.O. Form No. 6 Vide BTR-112

Try.8 g (Revised)

Challan No. 313

DUPLICATE

Challan for Cash Deposited into the Treasury / Sub-Treasury / State / Reserve Bank of India at Gandhinagar (To be filled in by the Remitter)		
Name (or designation) and address of the person on whose behalf money is paid	Jay Khodiyar Enterprise Survey No. 136 Paiki 4, Maliya, Veraval National Highway,	0853 Non Ferrous Mining & Metallurgical Industries 102 Mineral Concession Fees, Rent & Royalty 08 Other Receipt
	At. & Ta. Maliya-Hatina, Dist. Junagadh	
Particulars of remittance and of the authority, if any		
<i>Full particulars of the remittance and of the order, if any</i> Towards 2% of the amount as per Rule 19 of the GMPIMTS-17 (Amendment) Rules, for seeking redressal against the order of the Geologist, Junagadh, No. GJ/Lease/Inquiry/Recovery- Order/2247, dated 19/07/2024, concerning the unauthorized	20,86,716	

excavation/transportation/storage of ordinary clay/blacktrap mineral, for which the mineral value is Rs. 10,43,35,774/-.				Assistant Director
				Flying Appeal and Flying Squad (Samp and Sign of Assistant Director Flying Appeal and Flying Squad Office of the Commissioner of Geology and Mining, Office of the Commissioner of Geology and Mining, Gujarat State, Gandhinagar)
Sign	(Signature of Tenderer)			Office of the Commissioner of Geology and Mining, Office of the Commissioner of Geology and Mining, Gujarat State, Gandhinagar
(in words) Rs.	Rupees Twenty Lakh Eighty-Six Thousand Seven Hundred Sixteen Only	Total	20,86,716	
Rs.	q.	Received		Date: 12/08/2024
Rs. (in words)				

17/F

	Treasurer		Accountant		Treasury Officer/Agent
--	------------------	--	-------------------	--	-----------------------------------

367

17/6

F.D. Memo No. TJR/1088/178/Z, dt. 15-7-88

T.O. Form No. 6 Vide BTR-112

Try.8 g (Revised)

Challan No. 312

ORIGINAL

Challan for Cash Deposited into the Treasury / Sub-Treasury / State / Reserve Bank of India at Gandhinagar		
(To be filled in by the Remitter)		
Name (or designation) and address of the person on whose behalf money is paid	Jay Khodiyar Enterprise Survey No. 136 Paiki 4, Maliya, Veraval National Highway,	0853 Non Ferrous Mining & Metallurgical Industries 102 Mineral Concession Fees, Rent & Royalty 08 Other Receipt
	At. & Ta. Maliya-Hatina, Dist. Junagadh	
Particulars of remittance and of the authority, if any		
<i>Full particulars of the remittance and of the order, if any Towards the appeal application fee under GMPIMTS-17 for seeking redressal against the order of the Geologist, Junagadh, No. GJ/Lease/Inquiry/Recovery-Order/2247, dated 19/07/2024, concerning the unauthorized excavation/transportation/storage</i>	5,000	

368

17/H

of ordinary clay/blacktrap mineral, for which the mineral value is Rs. 10,43,35,774/-.				Assistant Director	
				Flying Appeal and Flying Squad (Samp and Sign of Assistant Director Flying Appeal and Flying Squad Office of the Commissioner of Geology and Mining, Office of the Commissioner of Geology and Mining, Gujarat State, Gandhinagar)	
Sign	(Signature of Tenderer)			Office of the Commissioner of Geology and Mining, Office of the Commissioner of Geology and Mining, Gujarat State, Gandhinagar	
(in words) Rs.	Rupees Five Thousand Only	Total	5,000	Date: 12/08/2024	
Rs.	q.	Received			
Rs. (in words)					
	Treasurer		Accountant		Treasury Officer/Agent

F.D. Memo No. TJR/1088/178/Z, dt. 15-7-88

T.O. Form No. 6 Vide BTR-112

Try.8 g (Revised)

Challan No. 312

DUPLICATE

Challan for Cash Deposited into the Treasury / Sub-Treasury / State / Reserve Bank of India at Gandhinagar		
(To be filled in by the Remitter)		
Name (or designation) and address of the person on whose behalf money is paid	Jay Khodiyar Enterprise Survey No. 136 Paiki 4, Maliya, Veraval National Highway,	0853 Non Ferrous Mining & Metallurgical Industries 102 Mineral Concession Fees, Rent & Royalty 08 Other Receipt
	At. & Ta. Maliya-Hatina, Dist. Junagadh	
Particulars of remittance and of the authority, if any		
Full particulars of the remittance and of the order, if any Towards the appeal application fee under GMPIMTS-17 for seeking redressal against the order of the Geologist, Junagadh, No. GJ/Lease/Inquiry/Recovery-Order/2247, dated 19/07/2024, concerning the unauthorized excavation/transportation/storage	5,000	

of ordinary clay/blacktrap mineral, for which the mineral value is Rs. 10,43,35,774/-.				Assistant Director	
				Flying Appeal and Flying Squad (Samp and Sign of Assistant Director Flying Appeal and Flying Squad Office of the Commissioner of Geology and Mining, Office of the Commissioner of Geology and Mining, Gujarat State, Gandhinagar)	
Sign	(Signature of Tenderer)			Office of the Commissioner of Geology and Mining, Office of the Commissioner of Geology and Mining, Gujarat State, Gandhinagar	
(in words) Rs.	Rupees Five Thousand Only	Total	5,000	Date: 12/08/2024	
Rs.	q.	Received			
Rs. (in words)					
	Treasurer		Accountant		Treasury Officer/Agent